



Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu.

**NOTIFICATION**

Srinagar, the 26<sup>th</sup> August 2019

SRO: 508 Whereas, on 10-08-2018, Police Station, Qaimoh reliably came to know that within the Jurisdiction of Police Station Qaimoh in Village Hawoora some persons namely 01. Afroz Ahmad Bhat S/O Bashir Ahmad Bhat R/O Wanpora Qaimoh 02. Zahid Rasool Sheikh S/O Gh Rasool Sheikh R/O Qaimoh, 03. Suliman Ibrahim Sheikh S/O Mohd Ibrahim R/O Rampora, 04. Azhar-ud-Din Lone S/O Mohd Ashraf R/O Hawoora and Javid Ahmad Bhat S/O Ali Mohd R/O Redwani along with other unknown OGW's have conducted a meeting in the residential house of Altaf Kachroo to target the Police and security persons. The suspected persons have also discussed to snatch the weapons from security forces to strengthen the terrorist activities in the area; and

2. Whereas, a case FIR No. 61/2018 U/S 18,19,38,39 ULA(P) Act, 1967 of Police Station Qaimoh was registered and investigation taken up; and

3. Whereas, during the course of investigation site plan of place of occurrence was prepared and statement of witnesses acquainted with facts and circumstances of case were recorded under section 161,164-A Cr.PC. Investigation conducted substantiated that accused (A1-A9) namely Afroz Ahmad Bhat, Zahid Rasool Sheikh, Suliman Ibrahim Sheikh, Azhar-ud-din Lone, Mohd Yousuf Bhat, Fayaz Ahmad Doono, Tawseef Ahmad Sheikh, Javid Ahmad Badroo, Mehraj-ud-Din Sheikh are facilitating/aiding and harboring, accused (A10-A12) Mohd Altaf Dar @ Altaf Kachroo, ovais Ahmad Lone @ Raju and Javid Ahmad Bhat who are active militants of banned organization LeT and are causing threat to the security forces and integrity and sovereignty of India by indulging in various subversive activities in the valley especially in District Anantnag. Statement of witnesses recorded would inter alia reveal that accused A1-A9 along with active militants (A10-A12) Mohd Altaf Dar @ Altaf Kachroo S/O Gul

Mohd Dar R/O Hawoora, Ovais Ahmad Lone @ Raju S/O Ali Mohd R/O Redwani on 10-08-2018 hatched criminal conspiracy at Hawoora for furtherance of subversive activities and snatching of weapons from Security forces. That the accused (A10-A12) are active militants and have been found involved in many terrorist activities viz snatching of weapons and firing incidents in the jurisdiction of District Kulgam of which separate FIRS are registered at various Police station; and

4. Whereas, evidence oral and documentary, collected during the course of investigation prima facie established case u/s 18,19,38,39 ULA(P) Act, 1967 against accused 1. Afroz Ahmad Bhat S/O Bashir Ahmad Bhat R/o Wanpora Qaimoh 2. Zahid Rasool Sheikh S/o Gh. Rasool R/o Qaimoh 3. Suliman Ibrahim Sheikh S/o Mohd Ibrahim R/o Rampora 4. Azhar-ud-din Lone S/O Mohd Ashraf R/o Hawoora 5. Mohd Yousuf Bhat S/O Ali Mohd R/O Redwani 6. Fayaz Ahmad Doono S/o Bashir Ahmad R/O Redwani 7. Tawseef Ahmad Sheikh S/o Mohd Sultan R/O Qaimoh 8. Javid Ahmad Bandroo S/o Mohd Jamal R/O Qaimoh 9. Mehraj-ud-din Sheikh S/o Gull Mohd R/o Qaimoh and U/S 18,39 UAP act against accused 10. Javid Ahmad Bhat S/O Ali Mohd R/O Redwani 11. Mohd Altaf Dar @ Altaf Kachroo S/O Gul Mohd R/O Hawoora 12. Ovais Ahmad Lone @ Raja S/O Mohd Ashraf Lone R/O Hawoora and investigation concluded as proved. It is further submitted that accused Mohd Altaf Dar @ Altaf Kachroo S/o Gh. Mohd R/o Hawoora and Ovais Ahmad Lone @ Raja S/O Mohd Ashraf Lone R/O Akbar Abad Hawoora have been killed in different encounters with security forces as per copies of FIR placed on file. Accused (A10) Javid Ahmad Bhat S/O Ali Mohd R/O Redwani is and (Active Terrorist) against whom proceedings u/s 512 CRPC have proposed by the investigating agency; and

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the

observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons namely 1. Afroz Ahmad Bhat S/O Bashir Ahmad Bhat R/O Wanpora Qaimoh 2. Zahid Rasool Sheikh S/O Gh. Rasool R/O Qaimoh 3. Suliman Ibrahim Sheikh S/O Mohd Ibrahim R/O Rampora 4. Azhar-ud-Din Lone S/O Mohd Ashraf R/O Hawoora 5. Mohd Yousuf Bhat S/O Ali Mohd R/O Redwani 6. Fayaz Ahmad Doono S/O Bashir Ahmad R/O Redwani 7. Tawseef Ahmad Sheikh S/O Mohd Sultan R/O Qaimoh 8. Javid Ahmad Badroo S/O Mohd Jamal R/O Qaimoh 9. Mehraj-ud-Din Sheikh S/O Gull Mohd R/O Qaimoh for the commission of offences punishable U/S 18, 19, 38 & 39 of Unlawful Activities (Prevention) Act, 1967 and against accused 10. Javid Ahmad Bhat S/o Ali Mohd R/o Redwani for commission of offences punishable u/s 18 and 39 of the Unlawful Activities (Prevention) Act, 1967 arising out of FIR No.61/2018 of Police Station Qaimoh.

By order of Government of Jammu and Kashmir.

Sd/-

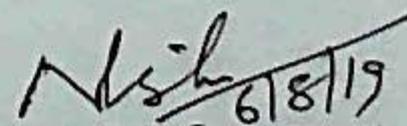
Principal Secretary to the Government  
Home Department

No. Home/Pros/43/2019

Dated: 26.08.2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/Sanction-107/S/2018/8041-43 dated 01/02/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

  
Under Secretary to Government,  
Home Department.